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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
 + ITA 573/2017 & CM No. 30307/2018
 + ITA 575/2017 & CM No. 30306/2018
 PR. COMMISSIONER OF INCOME TAX (CENTRAL)-2

..... Appellant

Through : Mr. Sanjay Kumar, Advocate for
 Mr. Asheesh Jain, Standing Counsel

versus

CHINTELS INDIA LTD Respondent

Through : Mr. P. Roy Chaudhuri, Advocate

CORAM:

HON'BLE MR. JUSTICE SANJIV KHANNA

HON'BLE MR. JUSTICE CHANDER SHEKHAR

ORDER

% **10.08.2018**

Counsel for the Revenue/appellant states that the tax effect in the aforesaid appeals is less than Rs.50 lacs and hence in view of the Circular No. 3/2018 dated 11th July, 2018, the appeals may be disposed of without answering the substantial questions of law. The questions of law may be left open.

Recording the said statement, the appeals are disposed of without answering the substantial questions of law which are left open.

The next date of hearing fixed on 27th August, 2018 is cancelled.


 SANJIV KHANNA, J


 CHANDER SHEKHAR, J

AUGUST 10, 2018/SR

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